

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

15

ORDER SHEET OF THE HEARING ON 18th JULY, 2024, 02:30 P.M.

CP/28/GB/2023

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Rajesh Kumar Jalan Vs Bharat Ferrous Pvt. Ltd
Under Section	U/s 97 of Companies Act, 2013, R/w 74 of NCLT Rules, 2016

For Petitioner (s) : Ms. Raina Birla, Adv.

For Respondent (s) :

ORDER

On change of Vakalatnama, Ld. Counsel Ms. Raina Birla appears on behalf of the petitioner. Submits that Vakalatnama related formalities have already been completed. However, in consultation with their client they do not want to pursue this matter any further and are in process to file an application for withdrawal of this petition. Seeks two weeks' time to file withdrawal application. In consideration of submissions time granted.

Respondent is represented by Ld. Counsel Mr. Rohit Giri, who states that the reply affidavit in the matter has already been filed. His submissions noted.

List the matter for further consideration on **23.08.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)